

**Office of Directorate General of Foreign Trade
New Delhi -0**

**Para 4.7 Decision
Office of Directorate General of Foreign Trade
New Delhi -11**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 28/82-ALC4/2010 MEETING DATE : 12.10.2010

The Meeting No.28/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 12.10.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

Shri Shaish Kumar, IA, DIPP
Shri Jasbir Singh, IA, Department of C&PC
Shri DN Mathur, DY.I.A., Department of Pharmaceuticals
Shri Krishan Kumar, Dy. DGFT
Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 26/82 dated 28.09.2010 were ratified by the Committee. The Chairman then desired that more & more use of e-mail may be made. He directed DES.III Section to forward copies of agenda and minutes for vetting through e-mail. He also desired that TAs may send their comments to convenor, NC-3/FTDO, DES.III through e-mail. Further he directed for sending D/Ls, etc. to the firm and communicate to RAs through e-mail.

Case No. B-235	M/s Matrix Laboratories Ltd.			
N C Meeting No. 28/11	F.No.01/82/50/00235/AM09/DES-III			
Meeting Date 12.10.2010	RA F.No. 09/24/40/00187/AM08			
Adv. Lic. No.0910031251 dt. 27.08.07				
Decision- Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/92/2010-PI-(Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Abacavir Sulfate 300mg Tablet (Each Tablet containing Abacavir Sulfate equivalent to Abacavir 300 mg)	1 No.	1.	Abacavir Sulfate	351 mg
		2.	100 CC HDPE Bottles	As per packing poicy
		3.	38mm Closure (CR)	
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-236	M/s R.L Fine Chem Bangalore
N C Meeting No. 28/11	F.No.01/82/50/00971/AM08/DES-III F.No.01/82/50/00202/AM10/DES-III
Meeting Date 12.10.2010	RA F.No. 07/24/40/00288/AM09 RA F.No. 07/24/40/00005/AM10
Adv. Lic. No.0710059547 dt. 02.09.08 Adv. Lic. No.0710064293 dt. 21.04.09	
Decision:- The Committee considered case as per agenda. TA from D/o Pharmaceuticals mentioned that their recommendations were based on technical literature provided by the firm. The Committee accordingly decided to maintain its earlier decision.	

Case No. B-237	M/s Aarti Industries Ltd.
N C Meeting No. 28/11	F.No.01/82/162/00332/AM11/DES-III
Meeting Date 12.10.2010	RA F.No. 03/94/40/00848/AM10 RA F.No. 03/94/40/01063/AM10
Adv. Lic. No.0310553773 dt. 05.01.10 Adv. Lic. No.0310564395 dt. 11.03.10	
The Committee considered the case as per agenda and decided to defer the case for 07.12.10 for comments/NoC of M/O Environment & Forests.	

Case No. B-238	M/s Grand Organic Pvt. Ltd.			
N C Meeting No. 28/11	F.No.01/82/50/00979/AM07/DES-III			
Meeting Date 12.10.2010	RA F.No. 17/24/40/00045/AM07			
Adv. Lic. No.0710001428 dt. 21.09.06				
Based on written comments of TA from D/o C&PC, the Committee decided to ratify norms as under:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Grand MDT-45 (Propylene Glycol	1 kg	1.	Ethylene Oxide	0.47 kg
		2.	Propylene Oxide	0.24 kg
		3.	Trideyl Alcohol	0.28 kg

Polyethylene Glycol Tridecyl ether)				
RA may take action accordingly.				

Case No. B-239	M/s Lupin Ltd.
N C Meeting No. 28/11	FNo.01/82/50/00270/AM11/DES-III FNo.01/82/50/00306/AM11/DES-III
Meeting Date 12.10.2010	RA FNo. 03/95/40/00795/AM10 RA FNo. 03/95/40/00860/AM10
Adv. Lic. No.0310562914 dt. 02.09.08 Adv. Lic. No.0310566653 dt. 25.03.10	
Decision :- The Committee noted that for the two Advance Authorisations in NC's decisions taken in Meeting No.9/82 dt. 1.6.10, one of the import item Sodium Rifa-S was not allowed. Thus, on the basis of recommendations of TA from D/o Pharmaceuticals, NC decided to fix norms for this import item as 0.98 kg A/Kg of export product 'Rifampcin <u>BP</u> /USP' with no other change in NC's decisions taken in meeting dt.01.06.10.	
RA may take action accordingly.	

Case No. B-240	M/s Metropolitan Eximchem. Ltd.
N C Meeting No. 28/11	FNo.01/82/50/01170/AM09/DES-III
Meeting Date 12.10.2010	RA FNo. 03/95/40/00360/AM09
Adv. Lic. No.0310491063dt. 20.10.08	
The Committee deferred the case for 9.11.10 for comments of D/o C&PC.	

Case No. B-241	M/s Vetindla Pharmaceuticals Ltd., Hyderabad
N C Meeting No. 28/11	FNo.01/82/162/00588/AM11/DES-III
Meeting Date 12.10.2010	
Decision:- The Committee considered the case as per agenda and decided to call for comments of DCGI, Department of Pharmaceutical & PHARMEXCIL under intimation to the firm and Policy 4(B) section.	

Case No. B-242	Jt. DGFT, CLA
N C Meeting No. 28/11	FNo.01/82/162/00583/AM11/DES-III
Meeting Date 12.10.2010	

The Committee decided to defer the case for 9.11.2010.

Case No. B-243	M/s Aroma Aromatics & Flavours.			
N C Meeting No. 28/11	F.No.01/82/162/00469/AM11/DES-III			
Meeting Date 12.10.2010	Application under para 4.4.2 of HBP Vol.1			
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/73/2007/Ch.II dated 11.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Propenyl Guaethol (Purity above 99%)	1 Kg.	1.	Clove Leaf Oil (80-85%)	2.45 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. C-22	M/s Filtra Specialty Catalysts. Ltd.
N C Meeting No. 28/11	F.No.01/82/162/00006/AM10/DES-III
Meeting Date 12.10.2010	
The Committee deferred the case for 26.10.10 for comments of D/o C&PC.	

On Line Cases :-

MEETING NUMBER : 28/82-ALC4/2010 MEETING DATE : 12.10.2010

1	Case No.:16/20/82-ALC4/2009	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date: 28/82-ALC4/2010 12.10.2010	Status: Case Rejected
	HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date: 0510247323 06.08.2009	Defer Date:
	Decision : The Committee noted that the firm did not submit any reply wrt. Letter dated 2.6.10 and decided to reject the case as in the absence of information sought, it was not possible to fix the norms.			
2	Case No.:34/34/82-ALC4/2009	Party Name: PARABOLIC DRUGS LTD.,	Meet No/Date: 28/82-ALC4/2010 12.10.2010	Status: Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date: 0510252005 06.11.2009	Defer Date: 07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o Pharmaceuticals.			

3	Case No.:14/36/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Rejected
	HQ File :01/82/050/00739/AM10/	RLA File :03/94/040/00571/AM10/	Lic.No/Date:0310545944 17.11.2009	Defer Date:
	Decision : The Committee noted that the case has already been rejected in meeting No.22/82 dated 31.08.10.			

4	Case No.:46/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/01109/AM10/	RLA File :03/94/040/00685/AM10/	Lic.No/Date:0310550099 09.12.2009	Defer Date:07.12.2010
	Decision :The Committee noted that MOEF vide its O.M. No. 11/12/2010-OC dated 28.5.10 conveyed its no objection for fixation of norms for the export products mentioned in the license. However, the Committee decided to request MOEF, under intimation to the firm, for their NOC for export of the products in question.			

5	Case No.:4/41/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00839/AM10/	RLA File :31/24/040/00192/AM10/	Lic.No/Date:3110041170 21.12.2009	Defer Date:09.11.2010
	Decision :The Committee noted that reply received from the firm has been sent to D/o C&PC for examination and deferred the case for 9.11.10			

6	Case No.:87/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/01003/AM10/	RLA File :03/94/040/00820/AM10/	Lic.No/Date:0310552364 23.12.2009	Defer Date:07.12.2010
	Decision :The Committee noted that MOEF vide its O.M. No. 11/12/2010-OC dated 28.5.10 conveyed its no objection for fixation of norms for the export products mentioned in the license. However, the Committee decided to request MOEF, under intimation to the firm, for their NOC for export of the products in question.			

7	Case No.:3/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00877/AM10/	RLA File :03/94/040/00784/AM10/	Lic.No/Date:0310554371 08.01.2010	Defer Date:07.12.2010
	Decision : The Committee noted that reply received from the firm has been sent to D/o Pharmaceutical for examination and deferred the case for 07.12.2010.			

8	Case No.:4/2/85-ALC3/2010	Party Name:R L FINE CHEM	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Approved
	HQ File :01/85/050/00270/AM10/	RLA File :07/24/040/00382/AM10/	Lic.No/Date:0710069599 22.01.2010	Defer Date:
	Decision : :Committee considered case as per agenda for ratification of norms for export product Methane Sulfonate of 10:11, Dihydro-N,N Beta Trimethyl-5H-			

Dibenzo(B,F)Azepine-5 Propanamine under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 22/08 meeting held on 04.10.07 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product:

Methane Sulfonate of 10,11-dihydro-N, N Beta-Trimethyl-5H-dibenz(b,f) azepine-5-Propanamine—————1 Kg.

Import items:

1 Bromo 3 Chloro 2 Methyl Propane—————0.72kg/kg

Iminodibenzyl—————0.74kg/kg

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

9	Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860 08.02.2010	Defer Date:07.12.2010
	Decision : TA from D/o Pharmaceuticals informed that they have not received application. The Committee then asked DES.III Section to check whether application was received and if application is not received then to remind RA under intimation to the firm.			

10	Case No.:19/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/01082/AM10/	RLA File :09/24/040/00454/AM10/	Lic.No/Date:0910040861 08.02.2010	Defer Date:07.12.2010
	Decision : : The Committee noted that reply received from the firm has been sent to D/o Pharmaceutical for examination and deferred the case for 07.12.2010			

11	Case No.:20/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/01083/AM10/	RLA File :09/24/040/00455/AM10/	Lic.No/Date:0910040862 08.02.2010	Defer Date:07.12.2010
	Decision : : The Committee noted that reply received from the firm has been sent to D/o Pharmaceutical for examination and deferred the case for 07.12.2010			

12	Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/	Lic.No/Date:0310559189 09.02.2010	Defer Date:07.12.2010
	Decision : : The Committee deferred the case for 07.12.2010 for comments of D/o Pharmaceuticals.			

13	Case No.:29/9/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Approved									
	HQ File :01/82/050/00244/AM11/	RLA File :03/94/040/01008/AM10/	Lic.No/Date:0310561486 23.02.2010	Defer Date:									
	Decision : As per D/o Pharmaceuticals O.M. NO. 35011/82/2010-PI (Norms) dated 01.10, the Committee decided to ratify norms under para 4.7 of HBP, as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Rosuvastatin Calcium</td><td>1 KG.</td><td>1.</td><td>(4R-CIS) 6-[(ACETYLOXY)-METHYL]-2.2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID-1,1-DIMETHYLETHYL ESTER</td><td>1.871 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Rosuvastatin Calcium	1 KG.	1.	(4R-CIS) 6-[(ACETYLOXY)-METHYL]-2.2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID-1,1-DIMETHYLETHYL ESTER
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Rosuvastatin Calcium	1 KG.	1.	(4R-CIS) 6-[(ACETYLOXY)-METHYL]-2.2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID-1,1-DIMETHYLETHYL ESTER	1.871 kg									
RA concerned may take further necessary action as per above decision of NC.													

14	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date: 9.11.10
	Decision : : The Committee deferred the case for 9.11.2010 for comments of D/o C&PC.			

15	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:07.12.2010
	Decision: Representative from D/o Pharmaceuticals pointed out that that technical details as per Appendix 33 is not available with the Application. It was, therefore, decided to call for details from the firm and to defer the case for 07.12.2010.			

16	Case No.:26/50/82-ALC4/2009	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/01180/AM10/	RLA File :34/24/040/00208/AM10/	Lic.No/Date:3410026508 02.03.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 7.12.2010 for comments of D/o Pharmaceuticals.			

17	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010	Defer Date:07.12.2010

Decision : The Committee deferred the case for 7.12.2010 for comments of D/o Pharmaceuticals.

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Case No.:33/50/82-ALC4/2009	Party Name:VDH INTERNATIONAL	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Approved	
HQ File :01/82/050/01187/AM10/	RLA File :05/24/040/00456/AM10/	Lic.No/Date:0510259764 03.03.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/58/2010-Ch.II dated 20.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Butylated Hydroxy Toulene (2,6 di-tertiaary Butylated Cresol)	1 KG.	1.	Para Cresol	0.705 kg
		2.	Isobutylene	0.667kg
RA concerned may take further necessary action as per above decision of NC.				

19	Case No.:1/1/82-ALC4/2010	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/01232/AM10/	RLA File :05/24/040/00501/AM10/	Lic.No/Date:0510260909 22.03.2010	Defer Date:09.11.2010
	Decision : The Committee deferred the case for 09.11.2010 for comments of D/oC &PC.			

20	Case No.:35/2/83-ALC1/2010	Party Name:ADVY CHEMICAL	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/83/050/00035/AM11/	RLA File :03/94/040/01124/AM10/	Lic.No/Date:0310568188 06.04.2010	Defer Date:07.12.2010
	Decision :The Committee decided to remind DBT for their comments and to defer the case for 7.12.10			

21	Case No.:11/8/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00200/AM11/	RLA File :03/94/040/00132/AM11/	Lic.No/Date:0310573519 10.05.2010	Defer Date:09.11.2010
	Decision : The Committee deferred the case for 09.11.2010 for comments of D/oC &PC.			

22	Case No.:25/8/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00214/AM11/	RLA File :09/24/040/00540/AM10/	Lic.No/Date:0910042034	Defer

		14.05.2010	Date:09.11.2010
Decision : The Committee deferred the case for 09.11.2010 for comments of D/oC &PC.			

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Case No.:1/24/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Approved	
HQ File :01/82/050/00801/AM11/	RLA File :03/95/040/00147/AM11/	Lic.No/Date:0310578690 14.06.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/10/2010-Ch.II dated 12.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Stero PE (2-Phenoxy Ethanol)	1 kg	1.	Phenol	0.690 kg
		2.	Ethylene Oxide	0.325 kg
Stero OCA 55 (Oleyl Cetyl Alcohol Poly Glycol Ether/Oleyl Cetyl Alcohol45 mole ethoxylate)	1 kg	1.	Oleyl Cetyl Alcohol	0.118 kg
		2.	Ethylene Oxide	0.901 kg
Stero DEEA (N,N Diethyl ethanol amine)	1 kg	1.	Diethyl Amine	0.636 kg
		2.	Ethylene Oxide	0.383 kg
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:8/16/82-ALC4/2010	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00524/AM11/	RLA File :34/24/040/00076/AM11/	Lic.No/Date:3410027427 06.07.2010	Defer Date:09.11.2010
	Decision The Committee deferred the case for 09.11.2010 for comments of D/oC &PC.			

25	Case No.:3/28/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00885/AM11/	RLA File :05/23/040/00111/AM11/	Lic.No/Date:0510269207 28.07.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/oC &PC,P.CDivision.			

26	Case No.:4/28/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Approved									
	HQ File :01/82/050/00886/AM11/	RLA File :03/94/040/00375/AM11/	Lic.No/Date:0310585388 29.07.2010	Defer Date:									
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2010-Ch.II dated 10.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Camphor USP</td><td>1 Kg.</td><td>1.</td><td>Alpha Pinene</td><td>1.15 kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Camphor USP	1 Kg.	1.	Alpha Pinene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Camphor USP	1 Kg.	1.	Alpha Pinene	1.15 kg									

27	Case No.:1/20/82-ALC4/2010		Party Name:PROMED EXPORTS PVT.LTD.		Meet No/Date:28/82-ALC4/2010 12.10.2010		Status:Case Approved				
	HQ File :01/82/050/00627/AM11/		RLA File :05/24/040/00155/AM11/		Lic.No/Date:0510269603 03.08.2010		Defer Date:				
	Decision : : On the basis of recommendations of TA from D/o Pharmaceuticals and decision taken in meeting No. 25/82 dated 21.09.2010, the Committee decided to fix norms as under or as applied by the firm which ever is lower:-										
	S.No.		Export item		Qty		Sl.No.		Import item		Qty. allowed
1.		Tropicamide Eye Drops 0.5% (10 ml pack)		1 pack		1		Tropicamide		0.051 gm	
2.		Tropicamide Eye Drops 1% (10 ml pack)		1 pack		1		Tropicamide		0.102 gm	
RA may take action accordingly.											

28	Case No.:2/20/82-ALC4/2010	Party Name:THEMIS PHARMACEUTICALS(PROP.CHEMOSYN LTD.)	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Approved				
	HQ File :01/82/050/00628/AM11/	RLA File :08/24/040/00147/AM11/	Lic.No/Date:0810090990 06.08.2010	Defer Date:				
	Decision : As per recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms under Para 4.7 with 1% wastage (as given below) or as applied by the firm whichever is less:- <table border="1"> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed				

	Paracetamol Direct Compressable Grade Containing 90% Paracetamol.	1 kg	1.	Paracetamol BP	0.909 kg
	RA concerned may take further necessary action as per above decision of NC.				

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Case No.:3/20/82-ALC4/2010	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS			Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Approved
HQ File :01/82/050/00629/AM11/	RLA File :05/24/040/00164/AM11/			Lic.No/Date:0510269870 06.08.2010	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004-Ch.III dated 27.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Thymol (Purity 98.5% Min.)	1 Kg.	1.	Meta Cresol	0.785 kg	
RA concerned may take further necessary action as per above decision of NC.					

30	Case No.:5/20/82-ALC4/2010		Party Name:INDO AMINES LIMITED		Meet No/Date:28/82-ALC4/2010 12.10.2010		Status:Case Approved	
	HQ File :01/82/050/00631/AM11/		RLA File :03/94/040/00360/AM11/		Lic.No/Date:0310586286 06.08.2010		Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/81/2010-Ch.II dated 01.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	1-Methyl Cyclohexane		1 Kg.	1.	Ortho Cresol		1.259 kg	
RA concerned may take further necessary action as per above decision of NC.								

31	Case No.:8/20/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00634/AM11/	RLA File :05/24/040/00167/AM11/	Lic.No/Date:0510270032 09.08.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o Pharmaceuticals.			

32	Case No.:6/20/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD			Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case
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HQ File :01/82/050/00632/AM11/	RLA File :09/24/040/00167/AM11/	Lic.No/Date:0910043026 10.08.2010	Deferred Defer Date:07.12.2010
Decision : : The Committee deferred the case for 07.12.2010 for comments of D/o Pharmaceuticals.			

33	Case No.:1/28/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Approved									
	HQ File :01/82/050/00883/AM11/	RLA File :34/24/040/00097/AM11/	Lic.No/Date:3410028108 27.09.2010	Defer Date:									
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 17/82 meeting held on 27.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Alendronate Tablets 70 mg</td><td>1 No.</td><td>1.</td><td>Alendronate Sodium</td><td>91.3626 mg/tablet</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Alendronate Tablets 70 mg	1 No.	1.	Alendronate Sodium
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Alendronate Tablets 70 mg	1 No.	1.	Alendronate Sodium	91.3626 mg/tablet									
RA concerned may take further necessary action as per above decision of NC.													

34	Case No.:2/28/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00884/AM11/	RLA File :34/24/040/00112/AM11/	Lic.No/Date:3410028120 28.09.2010	Defer Date:07.12.2010
	Decision : The Committee decided to call for application from the firm and to defer the case for 7.12.10			

35	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date:07.12.2010
	Decision : : The Committee deferred the case for 07.12.2010 for comments of D/o C&PC.			

36	Case No.:6/28/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00888/AM11/	RLA File :09/24/040/00274/AM11/	Lic.No/Date:0910043692 28.09.2010	Defer Date:07.12.2010
	Decision : : The Committee deferred the case for 07.12.2010 for comments of D/o C&PC.			

37	Case No.:7/28/82-ALC4/2010	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00889/AM11/	RLA File :03/95/040/00403/AM11/	Lic.No/Date:0310594441 29.09.2010	Defer Date:07.12.2010

Decision : The Committee decided to call for copies of Application from RA and on receipt forward it to D/O Pharmaceuticals and deferred the case for 7.12.10.

38	Case No.:8/28/82-ALC4/2010	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00890/AM11/	RLA File :03/95/040/00466/AM11/	Lic.No/Date:0310594450 29.09.2010	Defer Date:07.12.2010
	Decision : The Committee decided to call for copies of Application from RA and on receipt forward it to D/O Pharmaceuticals and deferred the case for 7.12.10.			

39	Case No.:9/28/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00891/AM11/	RLA File :09/24/040/00256/AM11/	Lic.No/Date:0910043740 29.09.2010	Defer Date:07.12.2010
	Decision : The Committee decided to call for copies of Application from RA and on receipt forward it to D/O Pharmaceuticals and deferred the case for 7.12.10.			

40	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:07.12.2010
	Decision : The Committee decided to call for copies of Application from RA and on receipt forward it to D/O C&PC and deferred the case for 7.12.10.			

41	Case No.:11/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00893/AM11/	RLA File :09/24/040/00271/AM11/	Lic.No/Date:0910043759 30.09.2010	Defer Date:07.12.2010
	Decision : The Committee decided to call for copies of Application from RA and on receipt forward it to D/O Pharmaceuticals and deferred the case for 7.12.10.			

42	Case No.:12/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00894/AM11/	RLA File :09/24/040/00278/AM11/	Lic.No/Date:0910043760 30.09.2010	Defer Date:07.12.2010
	Decision : The Committee decided to call for copies of Application from RA and on receipt forward it to D/O Pharmaceuticals and deferred the case for 7.12.10.			

43	Case No.:19/28/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00901/AM11/	RLA File :34/24/040/00121/AM11/	Lic.No/Date:3410028152 30.09.2010	Defer Date:09.11.2010

Decision : The Committee deferred the case for 09.11.2010 for comments of D/o C&PC.

44	Case No.:13/28/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00895/AM11/	RLA File :05/24/040/00224/AM11/	Lic.No/Date:0510274077 01.10.2010	Defer Date:07.12.2010
	Decision : The Committee decided to call for copies of Application from RA and on receipt forward it to D/O Pharmaceuticals and deferred the case for 7.12.10.			

45	Case No.:14/28/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00896/AM11/	RLA File :09/24/040/00272/AM11/	Lic.No/Date:0910043780 01.10.2010	Defer Date:07.12.2010
	Decision : The Committee decided to call for copies of Application from RA and on receipt forward it to D/O Pharmaceuticals and deferred the case for 7.12.10.			

46	Case No.:15/28/82-ALC4/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00897/AM11/	RLA File :17/24/040/00011/AM09/	Lic.No/Date:1710003517 01.10.2010	Defer Date:07.12.2010
	Decision : : The Committee deferred the case for 07.12.2010 for comments of D/o C&PC.			

47	Case No.:16/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00898/AM11/	RLA File :07/24/040/00255/AM11/	Lic.No/Date:0710074547 01.10.2010	Defer Date:09.11.2010.
	Decision : The Committee deferred the case for 09.11.2010 for comments of D/o Pharmaceuticals.			

48	Case No.:17/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00899/AM11/	RLA File :07/24/040/00257/AM11/	Lic.No/Date:0710074553 01.10.2010	Defer Date:07.12.2010
	Decision : : The Committee deferred the case for 07.12.2010 for comments of D/o Pharmaceuticals.			

49	Case No.:20/28/82-ALC4/2010	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00902/AM11/	RLA File :03/94/040/00567/AM11/	Lic.No/Date:0310594816 01.10.2010	Defer Date:07.12.2010

Decision : The Committee deferred the case for 07.12.2010 for comments of D/o Pharmaceuticals.

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Case No.:22/28/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Approved	
HQ File :01/82/050/00904/AM11/	RLA File :09/24/040/00267/AM11/	Lic.No/Date:0910043782 01.10.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/108/2007-PI-III dated 30.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Menthyl-5S-Cytosine- YL-1, 3-Oxathiolane-2R Carboxalate (Lamuvudine Intermediate Stage-III)		2.	2,5 Dihydroxy-1,4 Dithiane	0.365 kg
		2.	Cytosine	0.455 kg
		3.	Hexamethyl Disilazane	0.75 kg
		4.	Dimethyl Formamide	0.31 kg
RA concerned may take further necessary action as per above decision of NC.				

51	Case No.:23/28/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00905/AM11/	RLA File :09/24/040/00233/AM11/	Lic.No/Date:0910043787 01.10.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o C&PC.			

52	Case No.:25/28/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00907/AM11/	RLA File :03/94/040/00593/AM11/	Lic.No/Date:0310594844 01.10.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o Pharmaceuticals..			

53	Case No.:26/28/82-ALC4/2010	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00908/AM11/	RLA File :03/95/040/00526/AM11/	Lic.No/Date:0310594864 01.10.2010	Defer Date:07.12.2010
	Decision The Committee deferred the case for 07.12.2010 for comments of D/o C&PC.			

54	Case No.:27/28/82-ALC4/2010	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
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	HQ File :01/82/050/00909/AM11/	RLA File :03/95/040/00528/AM11/	Lic.No/Date:0310594867 01.10.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o C&PC.			

55	Case No.:28/28/82-ALC4/2010	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00910/AM11/	RLA File :03/95/040/00527/AM11/	Lic.No/Date:0310594869 01.10.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o C&PC.			

56	Case No.:18/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00900/AM11/	RLA File :07/24/040/00263/AM11/	Lic.No/Date:0710074559 04.10.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o Pharmaceuticals.			

57	Case No.:21/28/82-ALC4/2010	Party Name:PRAVEEN LABORATORIES PVT LTD,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00903/AM11/	RLA File :52/24/040/00021/AM11/	Lic.No/Date:5210032090 04.10.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o C&PC.			

58	Case No.:24/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2010 12.10.2010	Status:Case Deferred
	HQ File :01/82/050/00906/AM11/	RLA File :07/24/040/00264/AM11/	Lic.No/Date:0710074577 04.10.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o Pharmaceuticals.			

Outside Agenda :-

The Committee considered M/s Eskay Fine Chemical's request for correction in export product description in Advance License No.0310407191 dated 09.11.2006 and decided to change it as "Di-Thymol Di-Iodide" instead of "Di-thymil Di-Iodide", as mentioned in NC's decision in Meeting No.40/82 dated 17.01.07. There will be no other change in NC's decision.

